

ITEM NO.8

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 1/2016 in Civil Appeal No(s).504/2011

SUDHANSHU TIWARI

Appellant(s)

VERSUS

PUBLIC SERVICE COMM. U.P.ALLAHABAD & ORS

Respondent(s)

(for permission to file impleadment and office report)

Date : 08/08/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s) Mr. Anurag Dubey, Adv.
Mr. Meenesh Dubey, Adv.
Ms. Anu Sawhney, Adv.
Ms. Meenakshi Parikh, Adv.
Mr. S. R. Setia, AOR

For Respondent(s)/
applicant(s) Mr. C.U. Singh, Sr. Adv.
Mr. Sanjoy Ghose, Adv.
Mr. Gautam Narayan, AOR
Mr. Dhananjay Rana, Adv.
Mr. Shatrajit Banerji, Adv.

Mr. Rakesh Mishra, AOR
Mr. Jitesh Sharma, Adv.

Mr. P.S. Narasimha, ASG
Mr. Samir Ali Khan, AOR

Mr. Shail Kumar Dwivedi, AOR

Mr. Vinodh Kanna B., AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the applicant seeks leave to
withdraw the application for clarification as also the

application for permission to file impleadment. He says that he would like to move the appropriate Court if there is an adverse impact on the applicant.

Applications for clarification as also for permission to file impleadment are dismissed as withdrawn.

(SANJAY KUMAR-I)
AR-CUM-PS

(SHAKTI PARKASH SHARMA)
COURT MASTER